

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3781
ANSWERED ON:18.02.2014
PERMISSION TO COMMERCIAL VEHICLES
Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Kendriya Bhandar is a commercial organisation and does not perform any public duty/public functions;
- (b) if so, the reasons for Delhi Traffic Police granting permission to commercial vehicles owned by private traders for supplying consumer items such as soap, shampoo, oil, ghee etc. to Kendriya Bhandar for plying in no entry timings/zone; and
- (c) the policy of the Delhi Traffic Police regarding grant of permission to commercial vehicles for plying in no entry timings/ zone?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Madam, Kendriya Bhandar is a Multi-State Co-operative Society set up for welfare of Government servants with the aim of supplying essential commodities of quality at competitive and fair prices. It continues to carry out welfare activities and caters to the items of daily needs of the Central Government employees and general public at large at reasonable prices. The Department Related parliamentary Standing Committee in its 42nd Report in 2010 has also observed that Kendriya Bhandar is a welfare project of the Central Government and is operating under the aegis of the Ministry of Personnel, PG & Pensions.

(b) to (c): In order to ensure supply of essential/perishable commodities/goods in NCT of Delhi, permission to some vehicles during the restricted hours i.e. 'No Entry Hours' is necessary. Hence, Specific permission for supply of essential/perishable commodities/goods by commercial goods vehicles during restricted hours/area is granted as per provisions of Standing Order No. 368/2012 of Delhi Police.